

वाणिज्य मंत्रालय में उप-मंत्री (श्री ए० सी० जाधव) : अनन्तिम प्राक्कलनों के अनुसार भारत 1973-74 में 5.10 करोड़ रुपये मूल्य के चमड़े से बने माल (जूते चप्पल को छोड़कर) का निर्यात किया। हमारा चमड़ा माल उद्योग विदेशी बाजारों में अच्छी ख्याति प्राप्त कर रहा है।

Formation of Development Council for Man-made Textiles

10000. SHRI A. K. M. ISHAQUE: Will the Minister of COMMERCE be pleased to state:

(a) whether Development Council for man-made Textiles has been formed in pursuance to the provisions of Industries (Development and Regulation) Act, 1951 for 1973-74 and 1974-75;

(b) if so, who are the members of the Council, interest-wise:

(c) whether any function has been discharged by the Council, if constituted; and

(d) what is the function of the Chairman of the Council?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) Development Council for Man-made Textile was re-constituted on 29-11-1972 for a term of two years i.e. upto 29-11-1974 under the provisions of Industries (Development & Regulation) Act, 1951.

(b) A statement is laid on the Table of the House [Placed in Library. See No. LT-704/74].

(c) The Development Council is an Advisory Body. In its last meeting held on 26th February, 1974. the Council reviewed development in Man-made fibre industry in the matter of achieving production targets and promotion of exports of finished products.

727 LS-7

(d) The Chairman of the Council has no separate functions, but he heads the Council of Members and presides over its meetings.

Relief to Tea Industry in Excise Duty

10001. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state:

(a) whether some excise duty relief is sought to be given to the tea industry and is pending approval of the Ministry; and

(b) if so, when a decision is likely to be finalised in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) No, Sir.

(b) Does not arise.

Refund of Foreign Travel Tax

10002. SHRI MOHINDER SINGH GILL: Will the Minister of FINANCE be pleased to state.

(a) whether a tax on foreign travel was imposed by Government some three years ago and the refund of the same was allowed on partly used tickets;

(b) whether lakhs of rupees of public money have accumulated with Government since no procedure has been laid down for the refund; and

(c) if so, whether some immediate steps will be taken to frame rules regarding the refund so that the public who come to Delhi for the purpose do not face inconvenience and harassment at the doors of the Customs Authorities?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): (a) Refund of foreign travel tax, imposed with effect from 15th October, 1971, under Finance (No. 2) Act, 1971, is admissible on

partly unused tickets issued for international journeys.

(b) and (c). 10832 claims involving a refund of Rs. 34.03 lakhs in respect of partly unused tickets for international journeys (b) and (c) 10832 claims involving a refund of Rs. 34.03 lakhs in respect of partly unused tickets for international Journeys were filed with Government upto 31st March, 1974. These claims could not be settled early in view of the carriers reluctance, or inability to produce cancelled or unutilised tickets. A special study was undertaken in consultation with the Collector of Customs and the carriers to determine the basic documents on the basis of which these refund claims could be processed. Suitable instructions have since been issued to all Collectors requesting them to finalise these claims for refund on a priority basis.

Liberalisation of Rules for revival of lapsed Policies in Delhi Division of L.I.C.

10003. SHRI VIKRAM MAHAJAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Delhi Division of the Life Insurance Corporation of India has liberalised rules for the policy holders to get their lapsed policies revived;

(b) if so, the particulars thereof;

(c) whether all such cases in respect of which medical requirement has been conveyed to the policy holder prior to taking such a decision shall also not be required to submit the medical report and if not, the reasons therefor;

(d) whether the same condition applies to ladies also who are in service;

(e) whether the period is proposed to be extended by one month more to give more time to policy holders to get their lapsed policies revived; and

(f) whether the salient features of the new scheme has been conveyed to all the agents under Division and if

so, when and if not, the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRIMATI SUSHILA ROHATGI): (a) L.I.C. has liberalised the rules for the policyholders to get their lapsed policies revived. This applies to all the Division including Delhi Division.

(b) The concessions allowed are:—

1. Interest is chargeable at a uniform concessional rate of 4 1/2 per cent per annum, compounded half-yearly on arrears of premium of ceived during the period from 4-3-1974 to 31-5-1974, provided:

(i) the policy has stood lapsed for more than six months as on 28-2-1974; and

(ii) All overdue premiums with interest alongwith all other requirements are received on or before 31-5-1974 and the policy is brought into full force under the ordinary revival scheme (excluding revival by instalments).

2. Revival on the strength of satisfactory Declaration of Good Health is allowed upto 31-5-1974 on original terms provided—

(i) Duration of lapse is between six months and one year.

(ii) Sum assured is upto Rs. 20,000 for age at revival being less than 50 years and sum assured upto Rs. 10,000 for age at revival being 50 years and above. For Multipurpose policies, these limits are Rs. 10,000 and Rs. 5,000 respectively.

(iii) Original policy has been effected at ordinary rates or with a standard extra for occupation, sex or a standard physical impairment.

(iv) There is nothing adverse about the health and habits of the policyholder as per Corporation's records.

(c) Yes, Sir, provided there is nothing adverse about health and habits of the policyholder as per the Corporation's records.